



## **Central Administrative Tribunal Jammu Bench, Jammu**

T.A. No. 6050/2021  
(SWP No. 1006/2011)

Thursday, this the 29<sup>th</sup> day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Pradeep Singh, Age 35 years  
S/o Sh. Parthive Raj,  
R/o Village Tatta Pani  
Tehsil Kalakote & District Rajouri  
J&K

...Applicant

(Mr. Jatinder Choudhary, Advocate)

### **Versus**

1. State through Chief Secretary  
Civil Secretariat  
Jammu
2. Chief Engineer,  
Power Development Department  
Jammu, J&K  
Srinagar
3. Executive Engineer,  
Power Development Department,  
Jammu, J&K

...Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)



## ORDER (ORAL)

**Mr. Justice L. Narasimha Reddy:**

This T.A. arises out of SWP No.1006/2011 filed before the Hon'ble High Court of Jammu & Kashmir, in which the applicant claimed compensation for the burns said to have been suffered by him. The Tribunal does not have jurisdiction in such matters.

2. The Registry is, therefore, directed to return the file to the Hon'ble High Court.

**( Mohd. Jamshed ) ( Justice L. Narasimha Reddy )**  
**Member (A) Chairman**

**July 29, 2021**  
/sunil/jyoti/daya/